

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 3310
ANSWERED ON 21/08/2025

E-COURTS PROJECT IN JHARKHAND

3310 # Shri Pradip Kumar Varma:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of district and subordinate courts in Jharkhand State digitized so far under Phase-1 and Phase-2 of e-Courts project;
- (b) the number of these courts where services like video conferencing, e-summons, e-filing have been implemented; and
- (c) whether e-service centres have been established in every district and their functioning is regularly monitored?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): As per the information provided by the High Court of Jharkhand, under Phase-I and Phase-II of eCourts Project, BSNL Multi-Protocol Label Switching (MPLS) Wide Area Network (WAN) connectivity was provided to all districts and sub-divisional courts in the State of Jharkhand. Further, Local Area Network (LAN) connectivity is available in all the courts of Jharkhand. The High Court of Jharkhand has also started scanning and digitization of judicial records in May, 2025. Four district courts namely Ranchi, Jamtara, Gumla and Bokaro have been selected for this purpose on a pilot basis.

All 24 district and 6 sub-divisional courts in the State have been provided with video conferencing (VC) facility. More than 7.23 lakh cases have been heard through VC facility in these courts. The e-filing version 3.0 is operational in all the courts of the State. Total cases e-filed till date are 1037. Further, eSewa Kendras (e-Service centres) are functional in all the 24 district and 06 sub-divisional courts in the State of Jharkhand and the same are being monitored regularly by the High Court.
